

IN THE NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

I.A No. 400/KB of 2017  
in  
C.P. No. 143/KB of 2017

**Coram:**

**Hon'ble Shri Vijai Pratap Singh, Member (Judicial)**  
**Hon'ble Shri Jinan K.R., Member (Judicial)**

In the matter of: The Companies Act, 2013;

And

In the matter of: An application under 169, 210, 213, 241, 242, 244 & 246  
of the Companies Act, 2013

And

In the matter of:

Raj Singh Chopra & Ors. .... **Peitioners**  
-versus-

Sylpack Vincom Pvt. Ltd. & Ors. .... **Respondents**

And

In the matter of: Sylpack Vincom Pvt. Ltd. .... **Applicant**

Counsel attended:

1. Mr. Ritobrato Mitra, Advocate ]
2. Mr. Arik Banerjee, Advocate ]
3. Mr. Shaunak Ghosh, Advocate ] For the petitioners
4. Mr. Rajib Mullick, Advocate ]
5. Mr. Rakesh Sarkar ]

1. Mr. Sandip Sarkar, Pr. CS ]  
2. Mr. Siddhartha Murarka, Pr. CS ] For the respondent  
3. Mr. Abhijeet Nagee ] nos. 1 to 3

1. Ms. Saheli Sen, Advocate ] For the respondent no.4  
2. Ms. Gargi Manna, Advocate ]  
3.

Date of Pronouncing the Order: 25/10/17

Per Shri V.P.Singh, Member (Judicial)

ORDER

Heard. Admit.

Issue notice on the respondents. Respondents may file reply within 15 days with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 15 days with a copy in advance to the opposite parties.

Meanwhile, respondent nos. 2 and 3 and Chopra Shipping Services LLP and/or their men, agents, servants or assigns are restraining from creating any 3<sup>rd</sup> party rights or encumbrance in respect of the office premises of the respondent no. 1 till the disposal of the instant application.

List on 01/12/2017 for hearing.

Sd/-  
25/10/17

(Jinan K.R.)  
Member (Judicial)

Sd/-  
25/10/17

(Vijai Pratap Singh)  
Member (Judicial)

Signed on this, the 25th day of October, 2017.